IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

C.P. No. 8(ND)/2017

IN THE MATTER OF:

Ranchem Pvt Ltd. And Applicant/Petitioner RWL Healthworld Ltd And RHC Holding Pvt. Ltd.

Order under Section 230-232

Order delivered on 03.11.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Shri R. VARADHARAJAN, Hon'ble Member(Judicial)

For the Applicant/Petitioner : Mr. Virendra Ganda, Sr. Advocate

Mr. Pawan Sharma & Mr. Sumit Garg,

Advocates

For Official Liquidator : Mr. Amish Tandon, Mr. Ayush Beotra, Advs.

For RD (NR), Delhi : Mr. Manish Raj, Company Prosecutor

ORDER

Learned Counsel for the petitioner has filed a joint application by dropping the name of the applicant-transferor company no. 1 in pursuance of clause 5.2(c) of the Composite Scheme of Arrangement. A copy of the joint application, after modification of the original Scheme, has been served on the RD & SEBI. The Authority under the Income Tax Department have also been issued notices on 17.10.2017 with disclosure of the Pan number by transferor-applicant demerge company no. 2 and applicant-transferee/resulting company no. 3. Notices of the original Scheme has also been issued to the Drug Licensing Authority of different states. A copy of the modified Scheme may also be served



on Ms. Lakshmi Gurung, learned Standing Counsel of the Income Tax Department.

We take on record a copy of the joint application and appropriate order shall be passed at the time of final hearing.

List the matter for further consideration on 24th November, 2017.

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

(R. VARADHARAJAN) MEMBER(JUDICIAL)

03.11.2017 V. Sethi